

exercise any editorial control on each others programming on the satellite channel. However, all programmes will conform to Doordarshan's broadcast and advertisement code.

(xiii) Doordarshan and Turner International will provide to each other news, information stories and footage from each others programming. Turner will pay the requisite delivery charges to Doordarshan for this purpose. There will be no such corresponding obligation on Doordarshan.

(xiv) Turner International will provide on a fee basis to Doordarshan assistance in its international news gathering operations outside India.

#### Cellular Telephones

\*71. DR. LAXMINARAYAN PANDEYA:

SHRI HARISINGH CHAVDA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether tenders have been invited to introduce the Cellular Mobile Telephone Services in the Metropolitan cities of the country;

(b) whether any tender has been accepted and licence given to any company; and

(c) if so, the names of such companies Indian as well as foreign alongwith the areas allotted to them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) Yes, Sir.

(c) Eight Indian companies have been given licences for four metro cities, two in each city. Details are given in the attached statement.

#### STATEMENT

##### *Cellular Mobile Telephone Service*

##### *List of licensees*

S.No.	Name of the Company	Name of the Foreign Partner	Cities
1	2	3	4
1.	M/s. Bharti Cellular Ltd., 15th Floor, Devika Tower, 6, Nehru Place, New Delhi - 110019	(i) M/s. General Mobile Co. Ltd., UK (ii) M/s. Mobile Systems Intl., UK (iii) M/s. EMTEL Ltd., Mauritius	Delhi
2.	M/s. Sterling Cellular Ltd. 19, Cathedral Garden Road, Nungambakkam, Madras - 600034	M/s. Cellular Communication International Inc. U.S.A.	Delhi
3.	M/s. Hutchison Max Telecom Devika Tower, 6, Nehru Place, New Delhi - 110019	M/s. Hutchison Telecom Ltd., Hongkong	Bombay
4.	M/s. BPL Systems & Projects Ltd., 1/1, Palace Road, Bangalore - 560001	M/s. France Telecom. France LCC Inc, USA	Bombay
5.	M/s. Usha Martin Telecom Ltd., 503, Hemkunt Chambers, 89, Nehru Place, New Delhi - 110019	M/s. Telecom Malaysia BHD Malaysia	Calcutta

1	2	3	4
6.	M/s. Modi Telstra Pvt. Ltd., 13th Floor, Hemkunt Tower, 98, Nehru Place, New Delhi - 110019	M/s. OTC International Ltd., Australia	Calcutta
7.	M/s. Skycell Communication Pvt. Ltd., Sardar Mohan Singh Building Connaught Lane, New Delhi - 110001.	M/s. Bell South Intl. (Asia/Pacific) Inc., USA M/s. Milicom Intl. Cellular S/A, Luxembourg	Madras
8.	M/s. RPG Cellular Service Ltd., N-83, Partap Building, 1st Floor, Connaught Circus, New Delhi - 110001.	M/s. Vodofone Group Plc. U.K.	Madras

[English]

### Coal Mines

\*72. SHRIMATI GIRIJA DEVI: Will the Minister of COAL be pleased to state:

(a) whether a number of coal mines in Bihar are dangerous and unsafe on account of open case mining and unchecked human settlement over abandoned mines;

(b) whether operation of coal mafia in Jharia, Katras and Chikunda continues unabated in collusion with staff of Department of Mines Safety;

(c) the number of CBI raids made during the last one year in Dhanbad area and number of officials of the Directorate arrested in this regard; and

(d) whether the Government propose to increase staff strength of the Department to ensure that Department of Mines Safety work properly to check operation of coal mafia in the area?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) As per information provided by Director General of Mines Safety (DGMS), there are 15 opencast coal mines in Bihar declared as dangerous and unsafe under the Mines Act, 1952 and the Coal Mines Regulations, 1957. Besides, 26 areas of human settlement over abandoned mines have been declared unsafe.

(b) to (d). The Director-General of Mines Safety (DGMS), Dhanbad is responsible for implementation of the relevant provisions in the Mines Act, 1952, relating to occupational safety and health of workers in Mines. Its responsibility does not extend to checking operation of coal mafia, which is primarily the concern of the State Government.

During the last one year two raids were made by CBI

in which two officials of the Directorate were arrested on corruption charges.

### Supply of Fuel for Vessels

\*73. SHRI THAYIL JOHN ANJALOSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is an agreement to supply fuel for the vessels involved in deep sea fishing under the joint venture at the international rate;

(b) if so, the amount and the number of vessels for which the fuel supplied during the last three years;

(c) whether there is any price difference for fuel between Indian market rate and international rate; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

(c) and (d). The vessels on coastal run are charged the Indian market rate which is much higher than the international rate applicable to vessels on international run.

The current bunker prices for duty paid products for vessels on coastal run applicable at Bombay are given below:-

F.O.	Rs. 5308.66/MT.
LDO	Rs. 7345.72/MT.
HFHSD	Rs. 7762.07/MT.

The current bunker prices per MT at Indian ports for vessels on international run are as under:-